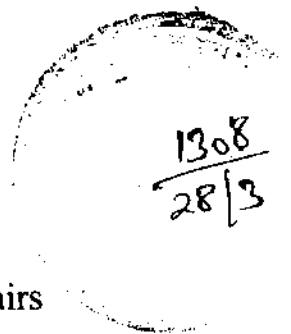


F. No. 3/7/2017-RE
Government of India
Ministry of Finance
Department of Economic Affairs



251-D, North Block, New Delhi 110 001
Dated the 16th March 2023

Vacancy Circular

Subject: - Selection for the post of Judicial Member in Securities Appellate Tribunal (SAT), Mumbai – Reg.

Securities Appellate Tribunal (SAT) is a statutory body established under the Securities and Exchange Board of India Act, 1992 to hear and dispose of appeals against orders passed by the Securities and Exchange Board of India, the Pension Fund Regulatory and Development Authority (PFRDA) under the PFRDA Act, 2013, Insurance Regulatory Development Authority of India (IRDAI) under the Insurance Act, 1938, the General Insurance Business (Nationalization) Act, 1972 and the Insurance Regulatory and Development Authority Act, 1999 and the Rules and Regulations framed thereunder. SAT is located at Mumbai, and the Judicial Member, upon selection, will be posted at Mumbai.

2. Applications are being invited for the following one vacancy:

Post	Place	Date of Vacancy
Judicial Member	Mumbai	04.02.2023

3. Qualification:- The qualifications, eligibility, salary and other terms and conditions of the appointment of a candidate for the post of Judicial Member will be governed by the provisions of the Tribunal (Conditions of Service) Rules, 2021.

As per rule 3(7)(b) of the Tribunal (Conditions of Service) Rules, 2021, a person shall not be qualified for appointment as Judicial Member in Securities Appellate Tribunal, unless he, —

- (i) is, or has been, a Judge of a High Court; or
- (ii) has been an advocate for ten years with substantial experience in litigation in matters relating to financial sector before Securities Exchange Board of India, Securities Appellate Tribunal, High Court or Supreme Court

As per proviso under section 3(1) of the Tribunals Reforms Act, 2021, “a person who has not completed the age of 50 years as on the last date for submission of applications, shall not be eligible for appointment as a Member”.

4. The Search-Cum-Section Committee constituted under the Tribunal Reforms Act 2021 for recommending names for appointment to the said post shall scrutinise the applications with respect to suitability of application for the posts by giving due weightage to qualification and experience of candidates and shortlist candidates for conducting personal interaction. The final selection will be done on the basis of overall evaluation of candidates done by the Committee based on qualification, experience and personal interaction.

5. Applications of eligible and willing officers are requested through proper channel(whenever applicable) and are accompanied with (i) bio-data in the proforma at Annexure-I (ii) Certificate to be furnished by the employer/ head of office/ forwarding authority as in Annexure-II (iii) clear photocopies of the up-to-date CR/APAR dossier of the officer containing CR/APARs of at least last five years duly attested by a Group A officer (iv) cadre clearance (v) integrity certificate/clearance from vigilance and disciplinary angle as in Annexure-III (vi) statement giving details of major or minor penalties, if any, imposed on the officer during the last ten years, to the following address, so as to reach this office latest on or before 24th April 2023. The applications may also email at pawankumar.irs@gov.in and dinesh.bisht@nic.in.

Shri Pawan Kumar
Director (RE)
Financial Markets Division
Department of Economic Affairs
Ministry of Finance
78, North Block, New Delhi 110 001

6. No TA/DA will be admissible to the candidates to be called for interview/interaction. The candidates are required to make own arrangements.

7. The prescribed application forms are annexed (Annexure I to III).

8. Any application received after due date without necessary Annexure(s) as mentioned above will not be entertained.

Wide publicity may be given in all organizations and their field formations to facilitate early and optimum number of applications.


(Pawan Kumar)
Director (RE)
Tel: 23093556

To

1. The Registrars/Registrar General of all High Courts of India
2. Registrar General, Supreme Court of India, New Delhi
3. The Registrar, SAT – for publishing the circular on their website.

RAJASTHAN HIGH COURT, JODHPUR

No./RSJ/Estt.A(ii)/04/2023/ 1421

Date : 17/4/2023

Copy forwarded to following for information and necessary action:-

1. Hon'ble Judges sitting at Raj. High Court Jodhpur through P.S.
2. Registrar (Admn.), R.H.C. Bench Jaipur with the request to distribute it to all the Hon'ble Judges sitting at R.H.C. Bench Jaipur through P.S.
3. Computer Cell, Rajasthan High Court, Jodhpur for uploading the same on official website of Rajasthan High Court.


Registrar (Admn.)

PROFORMA

Space for photograph
duly signed by
candidate

1.	Name :	
2.	Date of Birth :	
3.	Category (SC/ST/OBC/UR) :	
4.	Designation/Profession:	

5. Contact Details:

	Residential		Official
	Present	Permanent	
Address:			
Mobile/Phone No.			
Email			

6.	Cadre/Service [Wherever applicable] :	
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7. Educational qualification (in reverse chronological order):

Sl. No.	Name of University / Equivalent Institution	Degree	Year of passing	Division / % of marks obtained	Academic Distinction	Subject / Specialization

8.	Work Experience:	
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8A. For the experience as employee, Employment record in chronological order starting with present Employment, list in reverse:

S. No.	Name & Address of employer (Govt. / PSU / Ministry / Department / any other	Designation, Pay or Scale of pay (Pay in Pay Matrix)*	Period of Service		Nature of work / experience
			From	To	

*Also indicate SI No. in above, which is equivalent to Additional Secretary/District Judge/Additional District Judge/Major General (as applicable under the qualification) or above

8B. For the experience as Professional record in chronological order starting with present Engagement, list in reverse:

S. No.	Details of Profession	Period of Service		Nature of work done*
		From	To	

*Such as Administration /Service matters /Judicial or Quasi-Judicial /Criminal /Civil /Taxation /Company Affairs /Environmental matters /Finance /Accountancy /Economics /Business /Commerce /Management /Public Affairs or any other as may be applicable. Engagement with Government, if any, may be indicated.

9.	Date from which drawing the pay scale in the grade of Additional Secretary/ District Judge/Additional District Judge/ Major General to the Government of India or any equivalent rank (wherever applicable).	
10.	Write up on adjudicating experience of the applicant (200 words) [Wherever applicable]	

11.	Experience alongwith brief write up in handling Cases before relevant Courts/Tribunals/ (Reported Cases/UnreportedCases) [if applicable]	Details of Such Cases (Reported Cases/Unreported Cases)
12.	Proof of Experience, including Enrolment/Registration No. As an Advocate/CA etc. [For candidates other than Govt. or Judicial officers]	
13.	Annual Income along with copy of latest ITR [For Candidates other than Govt. or Judicial Officers]	
14.	Write up on five major achievements (200 words each)	
15.	Awards/honours/publications, if any	
16.	Affiliation with professional bodies/ Institutions/societies/or any other body including political party.	
17.	Additional information, if any, which you would like to mention in support of the application for the post.	

DECLARATION

1. I certify that the foregoing information is correct and complete to the best of knowledge and belief and nothing has been concealed/distorted. If at any time I found to have concealed/distorted any material information; my appointment shall be liable to summary termination without notice.
2. I shall not withdraw my candidature after the meeting of the Selection Committee.
3. I shall not decline the appointment, if selected for appointment by the ACC.
4. I shall join within 30 days from the date of issue of order of appointment.

5. I am aware that in case I violate any of the conditions mentioned at Sl.No.2 to 4, the Government of India is likely to debar me for a period of three years for consideration for appointment outside the cadre and in any Autonomous Body/Statutory Body/Regulatory Body.

Place:

Date:

Signature of the candidate

CERTIFICATE TO BE FURNISHED BY THE EMPLOYER/HEAD OF OFFICE/FORWARDING AUTHORITY

1. Certified that the particular furnished by Shri/Smt/Kum-----
-----are correct and he/she possesses educational qualifications and experience mentioned in Annexure-I.
2. It is also certified that there is no vigilance/ disciplinary case either pending or being contemplated against him/her and vigilance clearance issued by CVO in the enclosed Annexure III.
3. His/her integrity is certified.
4. No major or minor penalty was imposed on Shri/Smt/Kum-----
-----during the last 10 years period.
5. The up-to-date attested photostat copies of ACR/APAR of last years (each photostat copy of ACR/APAR should be attested) in respect of Shri/Smt/Kum-----
-----in enclosed herewith.

Seal & Signature of the cadre controlling Authority

**PARTICULARS OF THE OFFICERS FOR WHOM VIGILANCE CLEARANCE IS
BEING SOUGHT**

(To be furnished and signed by the CVO or HOD)

1.	Name of the Officer (in full):	
2.	Father's name	
3.	Date of Birth	
4.	Date of Retirement	
5.	Date of entry into service	
6.	Service to which the officer belongs including batch /year/ cadre etc., wherever applicable	

7. Positions held (During ten preceding years):

S. No.	Organization (name in full)	Designation & Place of Posting	Administrative / Nodal Ministry / Department concerned (in case of Officers of PSUs. etc.)	From	To

8.	Whether the officer has been placed on the agreed list or list of Officer of Doubtful Integrity (if yes, details to be given)	
9.	Whether any allegation of misconduct Involving vigilance angle was examined against the officer during the last 10 Years and if so with what result (*)	
10.	Whether any punishment was awarded to the officer during the last 10 years and if so, the date of imposition and details of penalty (*)	
11.	Is any disciplinary/ criminal proceedings or charge sheet pending against the officer as on date (if so, details to be furnished, including reference number,	

	if any of the Commission)	
12.	Is any action contemplated against the Officer as on date (if so, details to be furnished (*)	

(*) If vigilance clearance had been obtained from the Commission in the past, the information may be provided for the period thereafter,

Date:

(NAME AND SIGNATURE)